

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.A No. 50/(MAH)/2017

CORAM:

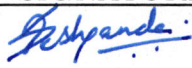
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: M/s. Morgan Stanley India Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Tapan Deshpande	Advocate	
2.	Adv. Priya Patwa V. Cyril Amarchand Mangaldas Advocates for Applicant	Advocate	

Common Order

TCSP 49/230-232/NCLT/MB//MAH/2017

TCSA 50/230-232/NCLT/MB//MAH/2017

Company Petitions are allowed vide separate orders.

Sd/ -

V. NALLASENAPATHY
Member (Technical)

Sd/ -

B.S.V. PRAKASH KUMAR
Member (Judicial)